

ITEM NO.32

Court 5 (Video Conferencing)

SECTION II-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No.4009/2021

(Arising out of impugned final judgment and order dated 12-03-2021 in CRLRP No.641/2020 passed by the High Court of Kerala at Ernakulam)

THE STATE OF KERALA

Petitioner(s)

VERSUS

K.AJITH & ORS.

Respondent(s)

(With appln.(s) for I.R. and IA No.64987/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

WITH S.L.P.(CrI) No.4481/2021 (II-B)

(With appln.(s) for I.R. and IA No.72174/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 05-07-2021 These petitions were called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MR. JUSTICE M.R. SHAH

For Petitioner(s) Mr. Ranjit Kumar, Sr. Adv.
Mr. G. Prakash, AOR
Mr. Jishnu M.L., Adv.
Ms. Priyanka Prakash, Adv.
Ms. Beena Prakash, Adv.

SLP 4481/2021 Mr. Jaideep Gupta, Sr. Adv.
Mr. Rajagopalan Nair, Adv.
Mr. P. S. Sudheer, AOR
Ms. Anne Mathew, Adv.
Mr. Bharat Sood, Adv.
Ms. Shruti Jose, Adv.

For Respondent(s) Mr. Mahesh Jethmalani, Sr. Adv.
Mr. V. Chitambaresh, Sr. Adv.
Mr. Nachiketa Joshi, Adv.
Ms. Bharti Tyagi, AOR
Mr. Mukul Singh, Adv.
Mr. Praneet Pranav, Adv.

Mr. Ravi Sharma, Adv.
Mr. Amit Sharma, Adv.
Mr. Shoumendu Mukherji, Adv.
Mr. Bhaskar Gowtham, Adv.
Ms. Gunjan Mangla, Adv.
Ms. Megha Harma, Adv.
Mr. R.V. Sreejith, Adv.
Mr. Suvin R. Menon, Adv.
Mr. Sayuj Mohandas, Adv.

Mr. Ramesh Babu M.R., AOR
Mr. T. Asaf Ali, Adv.

**UPON hearing the counsel the Court made the following
O R D E R**

- 1 List the Special Leave Petitions on 15 July 2021.

(CHETAN KUMAR)
A.R. - cum - P.S.

(SAROJ KUMARI GAUR)
Court Master